

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 35/TT/2021

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period with respect to five number of transmission assets under 400 kV D/C Teesta III HEP-Kishanganj Transmission Line along with two number of line bays and two number of 63 MVAR reactors at Kishanganj Switchyard in Eastern Region.
- Date of Hearing** : 25.11.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Teesta Valley Power Transmission Ltd.
- Respondent** : PTC India Ltd. and 13 Others
- Parties present** : Shri Tarun Johri, Advocate, TPTL
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Tanya Sareen, Advocate, HPPC
Ms. Nehanjali Mishra, TPTL

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner made the following submissions:

a. The present petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for the following assets under 400 kV D/C Teesta III HEP-Kishanganj Transmission Line along with two line bays and two number of 63 MVAR reactors at Kishanganj Switchyard in Eastern Region:

- (i) Ckt 2: Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Teesta-III HEP to LILO Point at Rangpo;
- (ii) Ckt 1(a): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Dikchu to Teesta-III HEP;
- (iii) Ckt 1(b): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Dikchu to LILO Point at Rangpo;



- (iv) Ckt 2(a): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Rangpo LILO Point to Kishanganj along with 1 number of line bay and 1 number of 63 MVAR reactor at Kishanganj; and
 - (v) Ckt 1(c): Section of 400 kV D/C Teesta-III HEP-Kishanganj Transmission Line from Rangpo LILO Point to Kishanganj along with 1 number of line bay and 1 number of 63 MVAR reactor at Kishanganj.
- b. The transmission assets were put into commercial operation during 2014-19 tariff period.
- c. Transmission tariff for 2014-19 period was allowed by the Commission in respect of Ckt.2 and Ckt. 1(a) vide order dated 15.5.2018 in Petition No. 108/TT/2016, Ckt 1(b) vide order dated 22.1.2020 in Petition No. 368/TT/2018 and for Ckt 2(a) and Ckt 1(c) vide order dated 9.8.2020 in Petition No. 96/TT/2019.
- d. Trued up tariff for 2014-19 period in respect of the transmission assets is based on actual capital cost incurred upto COD. Additional Capital Expenditure (ACE) allowed in the previous tariff petitions with regard to original scope of work has been trued up. Details of circuit-wise break-up of ACE allowed earlier and revised after true-up has been given in the instant petition. ACE claimed after COD and upto the cut-off date in the instant petition is on account of undischarged liabilities as well as work deferred for execution and they are within the original scope of work.
- e. Auditor's Certificate has been submitted alongwith the petition. There were certain queries of the Commission in the previous tariff orders for 2014-19 period in respect of the subject transmission assets for IDC, IEDC and notional IDC charges and the same have been addressed in the present petition and the same are supported by documents. Form-5 with respect to subject assets has also been filed.
- f. During 2019-24 tariff period, ACE has been projected to be incurred on account of undischarged liabilities as well as work deferred.
- g. Earlier, O&M Expenses have been claimed for only two number of bays. However, in the instant petition, O&M Expenses for two number of switchable reactors have also been claimed. The Petitioner shall file a separate petition for allowing additional O&M Expenses and Initial Spares based on actuals as the Petitioner is a single asset Company.
- h. Details of all the related petitions and pending Appeal before the APTEL has been given in the petition.
- i. Documents with regard to notional IDC and FC have been submitted in the present petition which were earlier disallowed vide order dated 22.1.2020 in Petition No. 368/TT/2018 and order dated 9.8.2020 in Petition No. 96/TT/2019 owing to incomplete documents.
- j. HPPC has submitted its reply.



3. Learned counsel for HPPC submitted that PPA has been terminated as on date. The Petitioner and another have challenged the termination of PPA before the Commission in Petition No. 110/MP/2019 and the same is pending adjudication.

4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Deputy Chief (Law)

